

ITEM NO.44

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 14275/2023

(Arising out of impugned final judgment and order dated 26-05-2023 in TAC No. 88/2023 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT TRUST SHAHI MASJID IDGAH Petitioner(s)

VERSUS

BHAGWAN SHRIKRISHNA VIRAJMAN & ORS. Respondent(s)

(IA No. 190965/2023 - CLARIFICATION/DIRECTION, IA No. 226201/2023 - EXEMPTION FROM FILING O.T., IA No. 154637/2023 - INTERVENTION APPLICATION, IA No. 190964/2023 - INTERVENTION/IMPLEADMENT, IA No. 184461/2023 - INTERVENTION/IMPLEADMENT, IA No. 226200/2023 - INTERVENTION/IMPLEADMENT and IA No. 222565/2023 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 25606/2023 (XI)

(IA No.229224/2023-CONDONATION OF DELAY IN FILING and IA No.229223/2023-EXEMPTION FROM FILING O.T. and IA No.229222/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 481/2024 (XI)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3012/2024, FOR EXEMPTION FROM FILING O.T. ON IA 3013/2024 and FOR INTERVENTION/IMPLEADMENT ON IA 17574/2024)

Date : 15-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

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For Respondent(s)/  
Applicant(s)

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Mr. Arjun Sain, Adv.

Mr. Kamlesh Kumar Maurya, Adv.  
Ms. Priya Maurya, Adv.  
Mr. Rajat Kumar, Adv.  
Mr. Shakal Dev Sharma, Adv.  
Ms. Jyoti Maurya, Adv.  
Ms. Harsita, Adv.  
Mr. Sanjeev Malhotra, AOR

Mr. Ashutosh Pandey  
Respondent-in-person

UPON hearing the counsel the Court made the following  
O R D E R

Though the order sheets do not specifically record that notice has been issued, the contents show that the Court was/is considering the question of validity and correctness of the order dated 26.05.2023 passed by the High Court. Directions have also

been issued to the parties to file written submissions along with relied upon judgments. Accordingly, we observe that the parties have been put to notice and have waived service of notice. Unrepresented respondents, if any, will be served with notice on steps being taken within 10 days. Notice will be served by all modes including dasti.

Re-list in the week commencing 05.08.2024.

In the meanwhile, parties will complete the pleadings.

Interim order shall continue to operate till the next date of hearing.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR